

VAKALATNAMA

HIGH COURT LEGAL SERVICES COMMITTEE

IN THE HIGH COURT OF GUJARAT

SOLA, AT AHMEDABAD.

Criminal/Civil/ OriginalJurisdiction/Spl.C.A./C.R.A./F.A./S.A/A.O/L.P.A/Sp.Crim.Appl./Criminal
Rev.Appl./Cri.Appl./ Review Applications NO._____2012

_____ Appellants(s)

V/s

_____ Opponent
Respondent

I/We _____ the appellant(s)/ Petitioner(s)/ Respondent(s)
in the above Suit/Appeal/Petition/ reference do hereby appoint and
retain _____ advocate, High Court of Gujarat on behalf of the Gujarat
High Court Legal Services Committee, to act and appear for me/us in the above Suit/ Appeal
/Petition/Reference and on my/our behalf to conduct and prosecute or defend or withdraw the
same and all proceedings that may be taken in respect of any application connected with the
same or any decree or order passed therein including proceedings in taxation and Application
for REVIEW to file and obtain or return documents and to deposit and receive money on
my/our behalf in the said Suit/Appeal/Petition/ Reference and in Application for Revenue, and
to represent me /us and to take all necessary steps on my/our behalf in the above matter. I/We
agree to ratify all acts done by the aforesaid advocate in pursuance of this Authority.

Date this _____ day of _____ 2012

x _____

Accepted by the advocate appointed by
High Court Legal Services Committee
Ahmedabad.